### IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Through Video Conferencing

EMG- CM 83-A/2020 In EMG WP C 67-A/2020

Khazir Mohd Mir and ors

.....Petitioners

Through: Mr. Bilal Ahmad, adv.

V/s

Union of India and ors

.....Respondent(s)

Through: Mr. S. Umer, penal lawyer for 1 to 7 Mr. Sheikh Feroz Dy AG 8 to 10.

**CORAM:** 

## HON'BLE MR JUSTICE ALI MOHAMMAD MAGREY, JUDGE

# Order

02.06.2020

### EMG-CM83-A/2020.

For the reasons mentioned in the application coupled with submissions, the application is allowed, and the petitioners are permitted to file the writ petition without the stamp duty and affidavit and file as and when available.

### EMG WP C 67-A/2020

On asking Mr. Jehangir Iqbal Ganie, Sr. Advocate caused appearance through Video Conferencing and submitted that he cannot appear on the first hearing.

Notice waived by Mr. Sheikh Umer, Penal Lawyer on behalf of respondents 1 to 7. Mr. Sheikh Feroz, Dy AG also accepted the notice on behalf of respondents 8 to 10. List on 9th June 2020, meanwhile reply.

Registry to send a copy of writ petition as also copy of the order to learned counsel for respondents through e-mail today itself.

(Ali Mohammad Magrey)

Judge

<u>Srinagar</u> 02.06.2020

Whether the order is speaking: Yes/No Whether the order is non-speaking: Yes/No. i. ii.

